

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CA-197(PB)/2017

IN THE MATTER OF:

CMI Limited APPLICANT / PETITIONER
And
CMI Energy India Pvt. Ltd. RESPONDENT

SECTION:

Under Section 233(5) of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :-

For the RESPONDENT :-

ORDER

On account of paucity of time, matter is adjourned to
05.09.2017.

Sd-

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)